

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

U

OA 2423/92

27.10.1992

Shri K.P. Gautam

...Applicant

Vs.

Union of India & Ors.

...Respondents

CORAM :

Hon'ble Shri J.P. Sharma, Member (J)

For the Applicant

...In person.

For the Respondents

...Shri M.L. Verma

1. Whether Reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

The applicant stated that though he has filed this application for the relief of quashing of the transfer order dt. 2.9.1992, yet he had an occasion to approach the authorities and he could guess that his matter can be considered if he complies with the order of transfer. In view of the above facts, he wants to withdraw the present application and does not wish to press for the reliefs, prayed for, in this application. The present application, is therefore, dismissed as withdrawn with the liberty to the applicant to assail the grievance, if any, left out on different cause of action. In the circumstances, the parties shall bear their own costs.

J.P. Sharma

(J.P. SHARMA)
MEMBER (J)
27.10.1992